

**KARNATAKA LOKAYUKTA**

Compt/Uplok/GLB-3199/2015/ARE-5

Multi-storied Building,  
Dr.B.R. Ambedkar Veedhi,  
Bangalore,  
Dated: 16/12/2016**REPORT UNDER SECTION 12(3) OF THE KARNATAKA LOKAYUKTA  
ACT, 1984**

Sub: Proceedings against (1) Sri.N.M.Akbar, the then Tahsildar(Retd), Raichur (2)Sri.Nadavi Suryanarayana, the then Tahsildar(Retd), Raichur, (3)Dr.S.S.Madhukeshwara, the then Tahsildar, Raichur, presently working as A.C. Sakaleshpura Sub.Divn, Hassan District, (4)Sri.Ashok.Jagirdar, the then Tahsildar(Retd), Raichur Taluk, (5)Smt.Aarathi Devarajashetty, the then Tahsildar, Raichur Taluk presently working as A.C. Bidar Sub.Divn, (6)Sri.Balaraj Devarakadra, the then Tahsildar, Raichur Taluk presently working as Under Secretary to Government, Revenue Department,( Land Acquisition), Bangalore and (7) Sri.I.M.Sahanoora, Tahsildar, Raichur Taluk -regarding their misconduct as public servants -reg.

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On the basis of complaint filed by Sri.Eshwar s/o Narasappa, President, Jai Kannada Rakshna Vedike, Yaklasapura Village, Raichur (hereinafter referred to as 'complainant' for short) against (1) Tahasildar, Raichur Taluk, (2) Tasdik Sheristedar, Taluk Office Raichur and (3) Tasdik Case Worker, Raichur Taluk Office, Raichur

alleging misconduct, an investigation was taken up after invoking Section 9 of Karnataka Lokayukta Act, 1984.

**2. According to the Complainant: -**

Dastik amount granted by Mujarai department for the period from 2005 to 2014 for 188 temples amounting to Rs.58,65,600-00 has not been paid by the Respondents though the amount has been received by the Respondents and Respondents have not maintained the records for having received the grant and spent the grant.

3. Report was called from S.P. Karnataka Lokayukta, Raichur. Investigation has been conducted by Police Inspector, Lokayukta, Raichur (I.O for short) and he has submitted report dt: 16.6.2016.

4. After receiving the report of I.O., the following Tahsildars who had worked during the relevant period have been impleaded as Respondent Nos.1 to 7 and reply on the report of I.O. was called for from Respondent Nos.1 to 7:

(1) Sri.N.M.Akbar, the then Tahsildar (Retd), Raichur

(2)Sri.Nadavi Suryanarayana, the then Tahsildar (Retd), Raichur,

(3)Dr.S.S.Madhukeshwara, the then Tahsildar, Raichur presently working as A.C. Sakaleshpura Sub.Divn, Hassan District,

(4)Sri.Ashok.Jagirdar, the then Tahsildar (Retd), Raichur Taluk,

(5)Smt.Aarathi Devarajashetty, the then Tahsildar, Raichur Taluk presently working as A.C. Bidar Sub.Divn,


(6)Sri.Balaraj Devarakadra, the then Tahsildar, Raichur Taluk presently working as Under Secretary to Government, Revenue Department,(Land Acquisition), Bangalore and

(7) Sri.I.M.Sahanoora, Tahsildar, Raichur Taluk.

5. Respondent Nos.1, 3, 4, 5, 7 have submitted reply denying the allegations. Respondent No.1 has stated in his reply that he has retired on 31.3.2011.
6. Respondent Nos.2 and 6 have not submitted reply though they have received the letters calling for their reply.
7. Report of I.O. show that :
- (i) No documents have been maintained for having received the grant and for having distributed the amount to the temples.
  - (ii) Amount has not been released to the temples for implementing the schemes of the Government and amount was kept in the bank without utilising,
  - (iii) Respondent Nos.1 to 7 are responsible for not releasing the amount to the temples.
8. In view of the report of the I.O. replies of Respondent Nos.1, 3, 4, 5 and 7 are not acceptable to drop the proceedings against them.
9. Since the said facts and materials on record prima facie show that Respondent No.1- Sri.N.M.Akbar, the then Tahsildar (Retd), Raichur, Respondent No.2-Sri.Nadavi Suryanarayana, the then Tahsildar(Retd), Raichur, Respondent No.3-Dr.S.S.Madhukeshwara, the then Tahsildar, Raichur presently working as A.C. Sakaleshpura Sub.Divn, Hassan District, Respondent No.4-Sri.Ashok.Jagirdar, the then Tahsildar(Retd), Raichur Taluk, Respondent No.5-Smt.Aarathi Devarajashetty, the then Tahsildar, Raichur Taluk presently working as A.C. Bidar Sub.Divn, Respondent No.6-Sri.Balaraj Devarakadra, the then Tahsildar, Raichur Taluk presently working as Under Secretary to Government, Revenue Department,(Land Acquisition), Bangalore and Respondent No.7- Sri.I.M.Sahanoora, Tahsildar,

Raichur Taluk have committed misconduct under Rule 3(1) of KCS (Conduct) Rules, 1966 recommendation is made under section 12(3) of Karnataka Lokayukta Act, 1984 to the Competent Authority to initiate disciplinary proceedings against Respondent No.3- Dr.S.S.Madhukeshwara, the then Tahsildar, Raichur, Respondent No.5-Smt.Aarathi Devarajashetty, the then Tahsildar, Raichur Taluk, Respondent No.6-Sri.Balaraj Devarakadra, the then Tahsildar, Raichur Taluk and Respondent No.7- Sri.I.M.Sahanoora, Tahsildar, Raichur Taluk and to entrust the inquiry to this Authority under Rule 14-A of Karnataka Civil Service (Classifications, control and Appeal) Rules, 1957. Further, recommendation is also made to the Competent Authority to initiate disciplinary proceedings against Respondent No.1- Sri.N.M.Akbar, the then Tahsildar (Retd), Raichur, Respondent No.2-Sri.Nadavi Suryanarayana, the then Tahsildar(Retd), Raichur, , and Respondent No.4-Sri.Ashok.Jagirdar, the then Tahsildar(Retd), under Rule 214(2)(b) of KCSRs since they have retired from service.

10. Further, as per section 12(4) of Karnataka Lokayukta Act, 1984 the Competent Authority to intimate this Authority within one month from the date of receipt of this report, the action taken or proposed to be taken on this report. Connected records are enclosed.

  
(Justice N.ANANDA) 16/12  
Upalokayukta-1,  
KARNATAKA STATE,  
BENGALURU.